## Construction of Flyover on NH-47 in Kochi

- 263. SHRI P. RAJEEVE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether his Ministry has given any directions to prepare project report for construction Flyovers at Edappally, Palarivattom, Vyttila, Kundannoor on NH-47 in Kochi; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) Yes, Sir. In Principle approval for preparation of feasibility and Detailed Project Report (DPR) for four flyovers on NH-47, Coachin at Eddappally, Palarivottom, Vyttila and Kundannoor Junction has been accorded.

## Use of cess on petrol and HSD for maintenance of roads

- 264. SHRI PARIMAL NATHWANI: Will the Minister of ROAD AND TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government is collecting funds for the maintenance of roads by imposing a cess of Rs. 2 per litre on Petrol and High Speed Diesel (HSD);
  - (b) if so, the amount collected during the last three years by Governments;
- (c) the funds released to States for the development of State roads during the above period; and
- (d) in what manner Government will ensure proper deployment of funds and quality of road maintenance?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) to (c) Yes, Sir. Presently Rs. 2.00 per litre is levied as additional duty of excise and custom on both petrol and high speed diesel for development and maintenance of national highways, other State roads including roads of Inter-State connectivity and Economic Importance, development of rural roads and improvement of safety at railway crossings. Cess is collected by Ministry of Finance which is first credited to the Consolidated Fund of India and thereafter, Parliament, by appropriation credit such proceeds after adjusting cost of collection to the Central Road Fund (CRF). The CRF is, thereafter, distributed by Planning Commission amongst three Ministries i.e. Ministry of Rural Development, Ministry of Railways and Ministry of Road Transport and Highways in the manner prescribed under Section 10 (viii) of the Central Road Fund Act, 2000. Details of cess collected on petrol and high speed diesel for the years 2006-07, 2007-08 and 2008-09 and fund released to the States and Union Territories (UTs) for the development of State connectivity and Economic Importance during this period are given below: